

SATYA NARAIN PAREEK  
v.  
STATE OF RAJASTHAN AND ANR.

MARCH 29, 1996

[K. RAMASWAMY AND G.B. PATTANAIK, JJ.]

*Service Law :*

*Lien of permanent employee in parent department—Technical Education Department of State Government of Rajasthan—Permanent Lower Division Clerk—Transfer on deputation to a tenure post in Transport Department—Order of repatriation to parent department challenged on the ground that lien in parent department had been suspended—Held, appellant being a permanent employee in Technical Education Department, during his deputation in Transport Department his lien shall always remain in parent department—On repatriation employee goes to parent department and is entitled to claims in his own right in that department.*

CIVIL APPELLATE JURISDICTION : Civil Appeal No. 6964 of 1996.

From the Judgment and Order date 13.5.94 of the Rajasthan High Court in D.B.C.S.A. No. 215 of 1990.

K.M. Reddy, A.D.N. Rao, T.C. Sharma, Ajay Sharma, Ms. Neelam Sharma for the Appellants.

Aruneshwar Gupta and Manoj K. Das for the Respondents.

The following Order of the Court was delivered :

Leave granted.

Admittedly, the appellant was appointed as a Lower Division Clerk in the Technical Education Department. He was transferred on deputation to the Transport Department. In the impugned order he was repatriated to the Technical Education Department. Calling that action in question, the appellant filed the Writ Petition No. 2058/89. The learned single Judge of the High Court by order dated 16.7.1990 dismissed the same. On appeal,

in Civil Special Appeal No. 215/90, it was confirmed by the Division Bench by order dated May 13,1994. Thus this appeal by special leave.

The only controversy raised by Shri K. Madhava Reddy, the learned senior counsel for the appellants is that in view of the letter addressed by the Technical Education Department that his lien was suspended and he could not be taken back into the service, the appellants have lost his lien in the parent department. Therefore, he must be deemed to have permanently absorbed in Transport Department. We find no force in the contention.

In the counter-affidavit filed by the State, it is stated that "Since the petitioner was, admittedly, temporarily transferred to a tenure post, his lien in parent department cannot be suspended under 1951 Rules. The claim of the petitioner that his lien exist in Transport department is without any basis and wholly misconceived". In view of the above specific stand taken by the State and it is also consistent with the rules that since the appellants being a permanent employee in Technical Education Department, during his deputation in the Transport Department his lien shall always remain in the parent department. On his repatriation, he goes back to his parent department, namely, Technical Education Department and he is entitled to his claims in his own right in that department.

The appeal is accordingly dismissed. No costs.

Appeal dismissed.